



2026:AHC:60957

**HIGH COURT OF JUDICATURE AT ALLAHABAD**  
**CRIMINAL MISC. BAIL APPLICATION No. - 331 of 2026**

Amar Singh Chauhan

.....Applicant(s)

Versus

State of U.P.

.....Opposite  
Party(s)

---

Counsel for Applicant(s) : Kumar Ashutosh Srivastava, Ritesh  
Kumar Srivastava  
Counsel for Opposite Party(s) : G.A.

---

**AND**  
**CRIMINAL MISC. BAIL APPLICATION No. - 1689 of 2026**

Vijay Singh Chauhan

.....Applicant(s)

Versus

State of U.P.

.....Opposite  
Party(s)

---

Counsel for Applicant(s) : Akhil Tiwari, Kumar Ashutosh  
Srivastava  
Counsel for Opposite Party(s) : G.A.

---

**AND**  
**CRIMINAL MISC. BAIL APPLICATION No. - 4030 of 2026**

Ashutosh Tiwari

.....Applicant(s)

Versus

State of U.P.

.....Opposite  
Party(s)

---

Counsel for Applicant(s) : Kumar Ashutosh Srivastava, Ritesh  
Kumar Srivastava, Sharique Ahmed  
Counsel for Opposite Party(s) : G.A.

---

**Court No. - 70**

**HON'BLE HARVIR SINGH, J.**

1. All these above three bail applications arising out of same case crime no. are being heard together and decided by a common order.
2. Heard learned counsel for the accused-applicants, learned A.G.A.

for the State and perused the material available on record.

3. These bail applications have been moved on behalf of the accused-applicants/ Amar Singh Chauhan, Vijay Singh Chauhan and Ashutosh Tiwari for grant of bail, in Case Crime No. 435/2025, under Sections 115(2), 118(1), 118(2), 109, 352, 241 and 3(5) of B.N.S., Police Station Rawatpur, District Kanpur Nagar, during pendency of trial.

4. Learned counsel for accused-applicants, while pressing the bail application, submits that, the accused-applicants have been falsely implicated in the instant case. It is further submitted that all the three accused persons have been assigned different role. The injuries shown to the injured person are not such in nature likely to cause his death. It is further submitted, that the injured was said to have been admitted in the hospital for 5 days, now, he is reported to be in stable condition. Learned counsel for the applicants further submits that, the accused-applicants are languishing in jail in this matter since 26.10.2025. There is no likelihood that, the accused-applicants after release on bail, may flee from the process of law or will misuse the liberty of bail.

5. Learned A.G.A. has opposed the prayer for bail of the applicants and submitted that the injured Abhijit Singh's finger was cut by applicant Amar Singh Chauhan, who is stated to be the owner of the medical store. He further submitted that criminal history of two cases of Amar Singh Chauhan has also not been explained. The offence has been committed by the applicants with common intention, hence, the applicants are not entitled for bail.

6. Having considered the rival contentions and the facts that injured got his finger cut at the behest of applicant Amar Singh Chauhan, who has criminal history of three cases. The role of accused applicant Amar Singh Chauhan is distinguishable from that of other accused applicants, who has been assigned specific role of cutting the finger of the injured with a sharp edged weapon. The accused-applicants are languishing in jail in this matter since 26.10.2025.

7. Keeping in view the nature of the offence, evidence, complicity of the accused, severity of punishment, submissions of the learned counsel for the parties and without expressing any opinion on the merits of the case, I am of the considered view that applicants Vijay Singh Chauhan and Ashutosh Tiwari have made out a case for bail. The bail applications of Vijay Singh Chauhan and Ashutosh Tiwari are allowed.

8. Let the accused-applicants Vijay Singh Chauhan and Ashutosh Tiwari, involved in aforesaid case be released on bail on furnishing a personal bond with two sureties in the like amount to the satisfaction of the court concerned subject to following conditions:-

- (i) The applicants shall not tamper with the prosecution evidence by intimidating/pressurizing the witnesses, during

the investigation or trial.

(ii) The applicants shall cooperate in the trial sincerely without seeking any adjournment.

(iii) The applicants shall not indulge in any criminal activity or commission of any crime after being released on bail.

9. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

10. So far as the bail application of **Amar Singh Chauhan** is concerned, the role of accused applicant is distinguishable from that of other accused applicants, who has been assigned specific role of cutting the finger of the injured with a sharp edged weapon. No case for bail is made out.

11. Accordingly, bail application of Amar Singh Chauhan is hereby **rejected**.

**(Harvir Singh,J.)**

**March 24, 2026**

Gss